

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM: NAGALAND: MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VI-02/2012/ 83-92 /STT

From: **Sri A.Chakravarty,**
Registrar (Judicial),
Gauhati High Court, Guwahati

To

1. The District & Sessions Judge/ Chief Judicial Magistrate
Kamrup/ Morigaon/ Nagaon/ Golaghat/ Jorhat/ Sivasagar/ Dibrugarh/
Tinsukia/Dhemaji/ Lakhimpur, N.Lakhimpur/ Sonitpur, Tezpur/ Udalguri/
Darrang, Mangaldoi/Nalbari/ Barpeta/ Bongaigaon/ Kokrajhar/
Dhubri/Goalpara/ Cachar, Silchar / Karimganj/ Hailakandi.
2. The Special Judge, Assam, Guwahati.
3. The Special Judge, C.B.I., Assam, Guwahati.
4. The Special Judge, Addl. CBI Court I,II,III Chandmari, Ghy
5. The Judge, Designated Court, Guwahati
6. The Principal Judge, Family Court-I,II. Guwahati, Kamrup/Silchar.
7. The Member, MACT-I,II,III, Guwahati, Kamrup
8. The Member, MACT, Nagaon/ Nalbari/ Barpeta/ Dhubri/Silchar.
9. The Presiding Officer, Labour Court, Guwahati/ Dibrugarh.
10. The Presiding Officer, Industrial Tribunal, Guwahati/Silchar/Dibrugarh

Dated Guwahati the 16th February, 2014

Sub: Meeting of the Monitoring Committee regarding Implementation
of Action Plan for reduction of pendency of five years or more old and
other cases to be held on 23.02.2014, at the High Court premises.

Ref: *This Registry's letter NO. HC.VI-02/2012/637/STT, dated Guwahati the 17th
December, 2013*

Sir / Madam,

With reference to the above, I am directed to inform you that to evaluate the
achievements made under the Action Plan (Order No.24), for reduction of pendency of five years
or more old and other cases in the Sub-ordinate Courts of Assam, a meeting will be held on
23.02.2014 (Sunday) from 10.00 AM, at the High Court premises.

You are, therefore, requested to reach the High Court premises on 23.02.2014, at
09.30 AM, to attend the aforesaid Meeting. You are, further, directed to bring with you a
statement, as on **31.01.2014**, of pendency of cases of all the Courts under your jurisdiction.

Further, as directed, you are also requested to continue to dispose of cases as per
the Order No.24 until further order(s).

Yours faithfully,



REGISTRAR (JUDICIAL)

Memo No.HC.VI-02/2012/ 93-96 /STT, dated Guwahati, the 16.02.2014,

Copy to :

1. The Registrar General, Gauhati High Court, Guwahati.
2. The Registrar (Vig/Admn.), Gauhati High Court, Guwahati.
3. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice,
Gauhati High Court, Guwahati.
4. The System Analyst, Gauhati High Court, Guwahati. He is directed to upload
the matter in the High Court official website.

Sd/-A.Chakravarty
REGISTRAR (JUDICIAL)


16/2/14